

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/TT/2017

Subject : Determination of transmission tariff for 5 assets under NRSS-XXXII in Northern Region for the 2014-19 tariff period.

Date of Hearing : 18.1.2018

Coram : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri R. Prasad, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri V.P. Rastogi, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition includes Asset-I: 400 kV Lucknow-Kanpur (New) D/C transmission line alongwith associated bays at both end; Asset-II: Augmentation of transformation capacity at 400/220 kV Ballabgarh Sub-station by installing 500 MVA ICT-III; Asset-III: Augmentation of transformation capacity at 400/220 kV Ballabgarh Sub-station by installing 500 MVA ICT-IV; Asset-IV: Augmentation of transformation capacity by 500 MVA ICT(3rd) at 400/220 kV GIS Gurgaon; Asset-V: Extension of GIS Parbati Pooling Station with 7X105 MVA ICT along with associated bays and 2 Nos. 220 kV bays under NRSS-XXXII in Northern Region. The assets were scheduled to be commissioned on 13.6.2016. However, Assets I, II, III and IV were put under commercial operation on 1.6.2017, 5.6.2017, 3.7.2017 and 3.8.2017 respectively. The revised anticipated COD of Asset V was 1.1.2018 and the petitioner is yet to receive the RLDC certificate in case of Asset V.

2. The Commission directed the petitioner to confirm the COD of Asset V and to file the revised tariff forms along with the Auditor's certificate as per the actual COD and tariff will be allowed after submission of the revised forms.



3. Learned counsel for the BRPL submitted that there is cost over-run and time over-run in case of the instant assets. The Commission observed that the same will be considered after the submission of all the required information by the petitioner.

4. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents latest by 9.2.2018:-

(a) COD certificate, trial operation certificate and CEA certificate for Asset-V;

(b) Form-10B (Statement of the De-capitalisation) for the Old Replaced ICTs' against the New Assets-II, III and IV and the petition numbers under which the tariff for the Old Replaced ICTs are being claimed.

5. The Commission directed the respondents to submit the reply by 16.2.2018 and the petitioner to file rejoinder, if any, by 23.2.2018 and to list the matter on 6.3.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and no extension of time will be allowed.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

